

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **15.07.2024** THROUGH VIDEO CONFERENCE

PRESENT: HON'BLE SHRI SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

IN THE MATTER OF : Yes Bank Ltd
Vs
Keshav Narayanan Kantamneni

MAIN PETITION NUMBER : CP(IB)/89(CHE)2022
(IA/MA) APPLICATION NUMBERS

New application IA(IBC)/1487(CHE)/2024; IA(IBC)/1351(CHE)/2024

ORDER

New application IA(IBC)/1487(CHE)/2024:

Present: Ms. Saranya, Ld. Counsel for Applicant.
Mr. Vedavel, Ld. Counsel for IRP.
Ms. Keerthi, Ld. Counsel for Respondent.

This application has been filed seeking substitution of the Applicant as Petitioner in place of Yes Bank Ltd.

It is stated that the debt has been assigned by Yes Bank Ltd to the Applicant vide registered agreement dated 16.12.2022.

Having considered the submission and documents, the Application is allowed.

The Applicant is substituted as Petitioner in the main petition.

Amended memo of parties be filed and copy be served on the Respondent including IRP.

IA(IBC)/1487(CHE)/2024 is **disposed of**.

IA(IBC)/1351(CHE)/2024

Present: Mr. Vedavel, Ld. Counsel for IRP.
Ms. Keerthi, Ld. Counsel for Respondent/Guarantor.

Ld. Counsel for IRP is directed to serve copy of the report on the parties for objections, if any.

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List the application for hearing on **30.08.2024**.

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[VENKATARAMAN SUBRAMANIAM]
MEMBER (TECHNICAL)

MS

-sd-

[SANJIV JAIN]
MEMBER (JUDICIAL)